MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 23rd July, 2008

G.S.R. 554(E)—In exercise of the powers conferred by clause (a) of subsection (2) of Section 38A read with clause (a) of sub-section (2) of Section 9 of the Cost and Works Accountants Act, 1959 (23 of 1959), the Central Government hereby makes the following rules to amend to the Cost and Works Accountants (Election to the Council) Rules, 2006, namely:-

1. (1) These rules may be called the Cost and Works Accountants (Election to the Council) Amendment Rules, 2008.

(2) These shall come into force with effect from the date of their publication in the Official Gazette.

2. In the Cost and Works Accountants (Election to the Council) Rules, 2006, for rule 39, the following shall be substituted, namely:

“(39. Returning Officer to decide on certain matters.—If any question pertaining to or incidental to the procedure for conduct of elections including matters not specifically covered by these rules, arises, it shall be decided by the Returning Officer or the officer authorised by him under these rules.

Explanation.—For the purpose of this rule, the conduct of election shall also include the process of counting of votes and declaration of results.”

[F. No. 9/7/2007-IGC]
JITESH KHOSLA, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide No. G.S.R. 712(E), dated the 17th November, 2006.